

FORM NO. 4

(See Rule 42)

In The Central Administrative Tribunal

GUWAHATI BENCH : GUWAHATI

ORDER SHEET

APPLICATION NO. OA 78 OF 1998

Applicant(s) Shri Raghunath prasad

-VS-

Respondent(s) Union of India & ors

Advocate for Applicant(s) In Person

Advocate for Respondent(s) Mr. G. Sarma,
Addl. C.G.S.C.

Notes of the Registry	Date	Order of the Tribunal
<p>This application is in form and with sum of C.F. of Rs. 5/- deposited in the IPO DD No. G/2840 Dated ... 9-3-98</p> <p>Registration No. 5198</p>	21-5-98	<p>The applicant who is appearing in person is not present in Court To-day. Mr.G.Sarma learned Addl.C.G.S.C.is present. Mr.P.Bora, learned counsel, Government of Manipur is who normally appears is present. He submits that he has no instructions. However, we request Mr.P.Bora to take notice and and inform the Government.</p> <p>Let this case be listed for Admission on 5-6-98.</p> <p>A copy of petition shall be furnished to Mr.P.Bora.</p> <p>6 Member</p>
<p>1) This application is received by post.</p> <p>2) Requisite 6 copies have been filed.</p> <p>Registration</p>	1m 22/5	<p> Vice-Chairman</p>

Pl. Compl. No 22/5

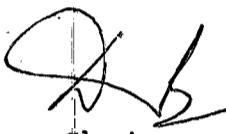
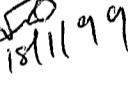
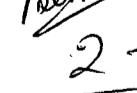
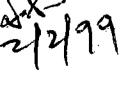
(2) O.A. 78/98

Notes of the Registry	Date	Order of the Tribunal
<u>25.5.98</u> copy of order ad application issued to the complainant Gad. Q. Advocate, Raigarh, at Raigarh High Court.	5-6-98	There is no representation on behalf of the applicant who not appears in person. Last time also he was absent without any intimation. In view of that this application is dismissed. 60 Member
<u>11.6.98</u> copy of the order has been sent to the D.P.C. for issuing the same to the applicant through Regd. Mails A.D. H.S. Ranu D. D.	17-7-98	In view of the order passed in M.P.No.164/98 the Original Application No.78/98 is restored to file. List it on 18-8-98 for order. 60 Member
<u>24/6/98</u> Pl. comply order cltd 18-8-98.	18-8-98	Issue notice. Mr.G.Sarma learned Addl.C.G.S.C. receives notice on behalf of Union of India, respondent No.2. and Mr.S.Ali, learned Sr.C.G.S.C receives notice on behalf of U.P.S.C., respondent No.1. Office shall supply the requisites copy of the application to Mr.G.Sarma during the course of the day. Notice shall be sent to respondent Nos.3 to 6 by registered post. Steps shall be taken by the applicant during the course of the day. Returnable by 4 weeks. List on 16-9-98 for Admission. 60 Member
<u>19.8.98</u> Service of Notices for respondents No. 1, 3, 4, 5 6. as received ^{Issued} Issued ^{Received} Received Respondent No. 2 received by issued to the respondent by Registered post ride D. No. 2278-83 Dt. 24.8.98. Bom		Vice-Chairman

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8A. 78/98

Notes of the Registry	Date	Order of the Tribunal
1) Service reports are still awaited on 24.8.98. 2. Nos. 3-6.	16.9.98	Await service report. List it on 26.10.98.  Member
1) Service report are still awaited. 2. Nos. 3-6.	26-10-98	Notices were issued on 24-8-98 by registered post. However, acknowledgement card has not yet been received. One month time have lapsed. Notices are presumed to be served. List it on 28-10-98 for orders.  Member
<u>11.11.98</u> No. Written Statement filed by filed by the respondents. From	1m 28.10.98	Mr S. Ali, learned Sr. C.G.S.C. receives notice on behalf of respondent No.1 and Mr A.K. Choudhury, learned Addl. C.G.S.C. receives notice on behalf of respondent No.2. Let this matter be listed on 12.11.98.  Member
<u>10-12-98</u> 1) Service reports are still awaited. 2) Written statement has not been filed.	12.11.98	Present: Hon'ble Justice D.N. Baruah, Vice-Chairman Issue notice to the respondents to show cause why the application shall not be admitted. Notice is returnable by four weeks. The respondents, mainly the State of Manipur shall produce the records and the other records shall be produced by the UPSC on the next date. Fix it on 14.12.98.  Vice-Chairman
<u>10/12/98</u> <u>13.11.98</u> Copy of order addl. 12.11.98 and Notice issued to the respondents by Regd/ post vide D.N.D.	nkm	

From:

Notes of the Registry	Date	Order of the Tribunal
	14.12.98	<p>Mr P.Bora learned counsel Govt. of Manipur, today prays for one month time for submission of records. Mr G. Sarma, learned Addl. C.G.S.C. also prays for further time for submission of records accordingly. We allow six weeks time for hearing of the matter. In the meantime, records shall be produced within one month.</p> <p>Let this case be listed for admission on 14.1.99.</p> <p> Member</p> <p>1m 28/12/98</p>
	15.1.99	<p>There is no representation. Case is adjourned till 19.1.99.</p> <p>Fix on 19.1.99.</p> <p> Member</p> <p> Vice-Chairman</p>
<u>18-1-99</u> 1) Service Reports are still awaited. 2) Written Statement has not been filed.  18/1/99	trd	
<u>22.1.99</u> Memos of appearance have been filed by the Mr. B.C. Pathak. Addl.C.G.S.C.	20.1.99	<p>Mr B.K. Sharma on behalf of Mr J.N. Sarma, learned counsel for the applicant, prays for two weeks adjournment as Mr J.N. Sarma is in bereavement. Prayer allowed. Fix it on 3.2.99.</p> <p> Member</p> <p> Vice-Chairman</p>
<u>2-2-99</u> 1) Service Reports are still awaited. 2) No. Written Statement has not been filed.  2-2-99	3.2.99	<p>The learned counsel for the parties are present. Let this case be listed tomorrow, 4.2.99 alongwith original application Nos.48/97 and 10/95.</p> <p> Member</p> <p> Vice-Chairman</p>
<u>27/2/99</u> There is a reference. Adjourned to 8.2.99.  By order	nkm	

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<p><i>Received cost P. Bora C.A. Manipur 22/2/99</i></p> <p><u>22.2.99</u> Copies of the Judgment have been sent to the S/Secy. for issuing the same to the parties through Regd. post office.</p> <p><i>th Issued under D.No. 659 to 662 Ord 25.2.99. KL</i></p>	8.2.99 pg	<p>Heard counsel for the parties. Hearing concluded. Judgment delivered in open Court, kept in separate sheets. The application is disposed of in terms of the order. No order as to costs.</p> <p><i>[Signature]</i> Member</p> <p><i>[Signature]</i> Vice-Chairman</p>

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